

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/133(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	UNION ROADWAYS CORPORATION VS SIMPLEX PROJECTS LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

**Appearance(via video conference/physically)**

Ms. Swati Dalmia, Adv. ] For Applicant

Ms. Sabarni Mukherjee, Adv.

**ORDER**

1. Ld. Counsel for the applicant present.
2. It is stated that the Corporate Debtor is already under CIRP. Ld. Counsel appearing for the applicant seeks to withdraw this petition with a liberty to approach the resolution professional for lodging its claims.
3. In view of the above, the applicant is permitted to approach the resolution professional to lodge his claim if the resolution process is still under underway. The delay in filing the claim is hereby condoned.
4. The RP shall consider the claims of the Operational Creditor in accordance with law, uninfluenced by the fact that the delay in filing the claim is condoned.
5. With the above directions, TP/133(KB)2023 is disposed of, with the liberty to revive the TP in case of any settlement happening or any appeal being allowed against the CIRP.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**